

Statement

I. Statement showing number of cases and quantity seized of Narcotic Drugs in Rajasthan during the years 1984 to 1987 (upto 31st March, 1987)

Name of drug	1984		1985		1986		1987	
	No. of cases	Qty. seized	No. of cases	Qty. seized	No. of cases	Qty. seized	No. of cases	Qty. seized
(Quantity in kilograms)								
Opium	89	1654	130	1422	95	883	8	9
Charas	11	1584	3	341
Heroin	5	371	9	574
Ganja	4	53
Poppy husk	11	37023	7	40309	5	27005

II. Statement showing number of cases and quantity seized of Narcotic Drugs in the border areas of Rajasthan during the years 1984 to 1987 (upto 31-3-1987)

Name of drug	1984		1985		1986		1987	
	No. of cases	Qty. seized	No. of cases	Qty. seized	No. of cases	Qty. seized	No. of cases	Qty. seized
(Quantity in kilograms)								
Opium	2	152
Charas	8	1550	2	341
Heroin	3	371	9	574

(Note : 1. Figures above are provisional.

2. Rounded off to the nearest kilogram).

Seizure of Smuggled Gold

6019. SHRI PRAKASH CHANDRA :
SHRI SUBHASH YADAV :
SHRI G.S. BASAVARAJU :
SHRI N.N. NANJE GOWDA :

(a) whether smuggled gold worth Rs. 921 lakhs has been seized in the Capital recently by Directorate of Revenue Intelligence ;

(b) if so, the details of the incident ;

(c) whether any arrest has been made ; and

(d) action taken against the persons found involved ?

Will the Minister of FINANCE be pleased to state :

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). On 11.3.1987, the officers of the Directorate of Revenue Intelligence, Delhi, intercepted one Shri Uttam Chand carrying a plastic bag near J-Block Market, Ashok Vihar, Delhi. Examination of the bag resulted in 100 foreign marked gold biscuits of 10 tolas each. In the follow-up action, the residential premises of one Shri Vijay Kumar, Shri Bhuramal Jain and another place at Chandni Chowk were searched. As a result, 200 foreign marked gold biscuits of 10 tolas each were recovered. In all 300 gold biscuits totally weighing 34.995 Kgs. valued at Rs. 92.4 lakhs were seized under the Customs Act, 1962

(c) and (d). In this connection, five persons were arrested and remanded to judicial custody.

Income Tax Exemption to Trust in Karnataka

6020. SHRI V. S. KRISHNA IYER : Will the Minister of FINANCE be pleased to state :

(a) the number of Trust/Institutions applied for grant of Income Tax exemption under Section 10 (23-C) of the Income Tax Act, 1961 in Karnataka during 1986;

(b) number of exemptions given;

(c) number of requests for exemption rejected.

(d) number of applications pending disposal and;

(e) criteria being adopted to grant such exemptions ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) The number of Trusts/Institutions that applied for grant of Income-tax exemption under section 10 (23c) of the Income-Tax Act, 1961 from Karnataka during 1986 was 10.

(b) Exemptions were given in 3 cases out of 10.

(c) In one case the request for exemption was rejected.

(d) In 6 cases the applications for exemption are pending disposal.

(e) Exemption by Central Government notification is granted under clause (iv) or clause (v) of sub-section (23C) of Section 10 of the Income-tax Act. Under clause (iv), any fund or institution established for charitable purpose may be notified having regard to the objects of the fund or institution and its importance throughout India or throughout any State or States. Under clause (v), any trust (including any other legal obligation) or institution being a trust or institution wholly for public religious purposes or wholly for public religious and charitable purposes may be notified having regard to the manner in which the affairs of the trust or institution are administered and supervised for ensuring that the income accruing thereto is properly applied for the purposes thereof.

Refund of Excise Duty

6021. SHRI HUSSAIN DALWAI : Will the Minister of FINANCE be pleased to state :

(a) the quantum of excise-duty refunded to traders and manufacturers year-wise and State-wise in the last three years ;

(b) whether there is any procedure laid down to ascertain whether the traders and manufacturers who claim refund of such excise-duty had already recovered the same from their customers ; and

(c) whether the traders and manufacturers are entitled to claim refund of excise-duty, if they have already recovered the same from the customers ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) The information is being collected and will be laid on the table of the House.